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collateral security by way of immovable sumables, packing materials, be asked for only in cases where primary ducts. security is inadequate or for other valid between the SSI reasons Proposals otherwise the working of the public sector banks are taken up with the banks concerned for appropriate action. Taking into sideration the seriousness of the lapse, if any, on the part of the bank staff including the Officers, the management of the bank concerned takes appropriate action against them in accordance with the service regulations.

Norms for issuing Duty Exemption Entitlement Certificates for Small Sector Units

3529. SHRI ASHOK NATH VERMA: Will the Minister of COMMERCE be pleased to state:

- (a) what are the norms laid down by Covernment for issuing Duty Exemption Entitlement Certificate (DEEC) to new sector units for import machinery components, raw-materials etc. and maximum ceiling consignment-wise quarterly/annually:
- (b) whether such units are allowed to self some percentage of finished products in domestic market, if so, what are the conditions in this regard;
- (c) whether Government will simplify the procedure to benefit new small sector enterprises. in respect of issuing duty exemption entitlement certificate to boost exports, if so, what are the thereof: and
- (d) what are the names of the authorities who are issuing duty exemption entitlement certificate to small sector, if so what are the details of recommendation in this regard?

MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Duty Exemption Entitlement Certificate are issued to advance licence holders. These certificates contain Will the Minister of COMMERCE be the list of raw materials components, con-pleased to state:

properties or third party guarantee may spares etc., alongwith resultant export pro Neither any distinction is made cs: Large viable Units nor any financial ceilings are imshould not be turned down merely for posed for the issue of DEEC. The details want of such collateral security or third of the policy and procedure relating to the party guarantee. All complaints against norms for issuing the DEEC are contained in Chapter XIX of Import-Export Policy and Hand Book of Procedures 1990-93.

- (b) No. Sir.
- (c) Simplification of the Policy Procedure is an ongoing process and changes made are being notified from time to time.
- (d) All licensing authorities are competent to grant Duty Exemption entitlement Certificate as per their respective regional jurisdiction. A list of these authorities is given in Appendix II-B of the current Hand Book of Procedures (1990-93).

Development of Iron Ore Mines in the Hinterland of Orissa

3530. SHRIMATI MIRA DAS: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Orissa Government had submitted a proposal three years back for the development of iron ore the hinterland of Paradip Port;
- (b) if so, whether any decision been taken thereon; and
- (c) if not, what are the reasons for delay in arriving at a decision and when the matter is likely to be decided?

THE MINISTER OF STEEL MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Organisation of Ind-expo 90 in Mauritius

3531 SHRI KAMAL MORARKA: